

**Open Court**

**CENTRAL ADMINISTRATIVE TRIBUNAL ALLAHABAD BENCH  
ALLAHABAD**

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(THIS THE 3<sup>rd</sup> DAY OF November 2009)

***Hon'ble Mr. A.K. Gaur, Member (J)***  
***Hon'ble Mr. D.C. Lakha Member (A)***

**Original Application No.245 of 2005**

(U/S 19, Administrative Tribunal Act, 1985)

1. Om Prakash Shukla, Son of Sri Sibhuti Shukla, R/o H. No. 7-5/1-B Shivpuri, Govindpur, Allahabad.
2. Raj Kishor Shukla S/o Shri Anand Prasad Shukla R/o 141/4 JH, Om Gayatri Nagar, Allahabad.
3. Jyoti Raman, S/o Shri Gopal Lal, R/o H.No. 83-A, Ashok Nagar, Colony, Sarang (Hal), Pandeypur, Varanasi.

..... *Applicants*

***Versus***

1. Union of India through the Secretary (Posts) Department of Posts, India Ministry of Communication, Dak Bhawan, Sansad Marg, New Delhi.
2. Director General (Posts) India, Dak Bhawan, Sansad Marg, New Delhi.
3. Chief Post Master General, U.P. Circle, Hazaratganj, Lucknow.
4. Post Master General, Allahabad, region Allahabad.

..... *Respondents*

Present for Applicants : Shri K.C. Srivastava

Present for Respondents : Shri R.K. Tiwari

**O R D E R**

**(Delivered by Hon'ble Mr. A.K. Gaur, J.M.)**

We have heard Sri Pankaj Srivastava, learned counsel for the applicants and Sri R.K. Tiwari, learned counsel for the respondents.

2. Learned counsel for the applicants stated that the applicants have already completed the eligibility period much before the date of withdrawal of the scheme and the respondents should consider his claim for time bound

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promotion. Learned counsel for the applicants would further contend that this case is squarely covered by the decision rendered by C.A.T, Lucknow Bench in O.A. No.189 of 2003 (Umakant Pathak Vs. Union of India & Ors) decided on 04.09.2008.

3. Learned counsel for the respondents stated that the applicants should have approached the Competent Authority along with the copy of the judgment rendered in Umakant Pathaks' case, if he wanted the same benefit to be extended to him.

4. Having heard parties counsel, we hereby direct the applicants to file a detailed comprehensive representation annexing therewith the copy of the Umakant Pathak's case (supra) within a period of three weeks from the date of receipt of copy of this order. If such a representation is made by the applicants within stipulated period of time, the Competent Authority shall consider and decide the same according to Rule by a reasoned and speaking order within a period of three months from the receipt of copy of this order (as contemplated above).

5. With the above direction the OA is disposed of with no order as to costs.

Be it noted that we have not passed any order on merits of the case.



**Member-A**



**Member-J**

/Sushil//